

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-512

CP-121/213/ND/2022
IA-(Co.Act)-81/2024, IA/110/2023

IN THE MATTER OF:

Nidhi Sharma

....Applicant

Vs.

Banas Papers Pvt. Ltd. & Ors.

....Respondent

SECTION

U/s 213 CA

Order delivered on 24.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Cauvery Rawal

For the Respondent : Mr. Shashank Kasliwal, Adv. for R-2
Mr. Yash Tandon, Adv. for R-1, R-3, R-4 & R-5

HYBRID HEARING (PHYSICAL & VC)

ORDER

CP-121/213/ND/2022:-

Ld. Counsel on behalf of Petitioner is present and submitted that settlement talks are going on with the Respondent and therefore, sought adjournment. Ld. Counsel on behalf of R-2 is present and agreed with the submissions made by the Ld. Counsel on behalf of Petitioner. Ld. Counsel on behalf of R-1, R-3, R-4 and R-5 are also present. In view of the request made by the Ld. Counsel on behalf of Petitioner and Ld. Counsel on behalf of R-2, list the matter on **12.06.2024**.

IA-(Co.Act)- 81/2024, IA/110/2023:-

List these applications on **12.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)